

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 57397/2024

[Arising out of impugned final judgment and order dated 19-12-2023 in LPA No. 241/2023 passed by the High Court of Himachal Pradesh at Shimla]

THE STATE OF HIMACHAL PRADESH & ORS.

Petitioner(s)

VERSUS

MAN SINGH & ANR.

Respondent(s)

(IA No. 16606/2025 - CONDONATION OF DELAY IN FILING and IA No. 16609/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP (C) Diary No. 30120/2024

[TO BE TAKEN UP ALONG WITH ITEM NO.12 I.E. Diary No. 57397/2024]

(IA No. 17664/2025 - CONDONATION OF DELAY IN FILING and IA No. 12305/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 24-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :

Mr. Kartikeya Rastogi, Adv.

Ms. Natasha Dalmia, AOR

Mr. Varinder Kumar Sharma, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

- 1) Tag the matters along with SLP (C)No. 23016/2023.

(NIDHI AHUJA)
AR-cum-PS(NAND KISHOR)
COURT MASTER (NSH)